



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 108
CP No. (IB)- 290/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

M/s AH Chemicals Pvt. Ltd.

...Operational Creditor

Versus

M/s Rajasthan Wood Products Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

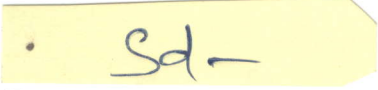
Present Through Video Conferencing: -

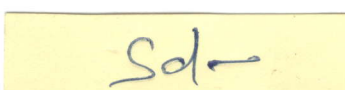
For the Operational Creditor : Prashant Agarwal, PCA

For the Corporate Debtor : Prateek Kedawat, Adv.

ORDER

Heard Mr. Prashant Agarwal, PCA for the Petitioner/ Operational Creditor.
Mr. Prateek Kedawat, Adv. appears for the Respondent/ Corporate Debtor. It has been submitted by the Learned PCA for the Petitioner that the matter has been amicably settled between the parties and he wishes to withdraw this petition. Permission granted. CP No. (IB)-290/9/JPR/2019 is dismissed as withdrawn.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 13, 2022
VG